

IN THE INCOME TAX APPELLATE TRIBUNAL
PUNE BENCH "A", PUNE

BEFORE SHRI INTURI RAMA RAO, ACCOUNTANT MEMBER
AND
SHRI PARTHA SARATHI CHAUDHURY, JUDICIAL MEMBER

आयकर अपील सं. / ITA No.613/PUN/2021
निर्धारण वर्ष / Assessment Year: 2019-20

M/s. P. P. Gogad, Sancheti Apartment, Rachna High School Road, Off Sharanpur Road, Nashik- 422002. PAN : AACFP9784C	Vs.	ACIT, Circle-1, Nashik
Appellant		Respondent

Assessee by : None
Revenue by : Shri Ramnath P. Murkude
Date of hearing : 28.09.2022
Date of pronouncement : 29.09.2022

आदेश / ORDER

PER INTURI RAMA RAO, AM:

This is an appeal filed by the assessee directed against the order of Id. Commissioner of Income Tax (Appeals)- National Faceless Appeal Centre, Delhi ['the CIT(A)'] dated 15.09.2021 for the assessment year 2019-20.

2. When the matter had come up for hearing, none appeared on behalf of the appellant-assessee despite due service of notice of hearing. However, the appellant filed a letter dated 26.09.2022 seeking permission to withdraw the above captioned appeal. The

relevant contents of the said letter dated 26.09.2022 are reproduced hereunder :-

“We kindly request your honour to allow the appellant to withdraw the above referred appeal filed by the appellant for the following reasons

- 1. The claim of deduction of Rs. 64,979/- on account of employees contribution to provident fund & ESIC is allowed by CIT(A) subject to verification of dates of payment by the Assessing officer.*
- 2. The claim of credit of TDS of Rs. 2,09,657/- is granted u/s. 154 by CPC, Bengaluru, which was not granted while processing the return of income u/s. 143(1) of the Act.*

Therefore, we once again request your honour to allow us to withdraw the appeal filed by us.”

3. Considering the above contention of the appellant and ld. Sr. DR's no objection for withdrawal of the present appeal, we hereby grant permission to the assessee to withdraw the present appeal. Accordingly, the above captioned appeal stands dismissed as 'withdrawn'.

4. In the result, the appeal filed by the assessee stands dismissed as 'withdrawn'.

Order pronounced on this 29th day of September, 2022.

Sd/-
(PARTHA SARATHI CHAUDHURY)
JUDICIAL MEMBER

Sd/-
(INTURI RAMA RAO)
ACCOUNTANT MEMBER

पुणे / Pune; दिनांक / Dated : 29th September, 2022.

Sujeet

आदेश की प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent.
3. The CIT(A)-NFAC, Delhi.
4. The Pr. CIT concerned.
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, "A" बेंच, पुणे / DR, ITAT, "A" Bench, Pune.
6. गार्ड फ़ाइल / Guard File.

आदेशानुसार / BY ORDER,

// True Copy //

Senior Private Secretary
आयकर अपीलीय अधिकरण, पुणे / ITAT, Pune.